

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:3031
ANSWERED ON:11.03.2003
PROMOTION OF DOMESTIC PHARMACEUTICAL INDUSTRY
PRAKASH V. PATIL

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that promotion of domestic pharmaceutical industry is less than one per cent of the total world market;
- (b) if so, the reasons therefor; and
- (c) the measures proposed to be taken by the Government to improve the domestic share in the world market?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (Dr. CHHATTRA PAL SINGH)

- (a) to (c): In February, 2002, Government announced the 'Pharmaceutical Policy-2002'. The main objectives of this policy are:-
- (a) Ensuring abundant availability at reasonable prices within the country of good quality essential pharmaceuticals of mass consumption.
 - (b) Strengthening the indigenous capability for cost effective quality production and exports of pharmaceuticals by reducing barriers to trade in the pharmaceutical sector.
 - (c) Strengthening the system of quality control over drug and pharmaceutical production and distribution to make quality an essential attribute of the Indian pharmaceutical industry and promoting rational use of pharmaceuticals.
 - (d) Encouraging R&D in the pharmaceutical sector in a manner compatible with the country's needs and with particular focus on diseases endemic or relevant to India by creating an environment conducive to channelising a higher level of investment in to R&D in pharmaceuticals in India.
 - (e) Creating an incentive framework for the pharmaceutical industry, which promotes new investment into pharmaceutical industry and encourages the introduction of new technologies and new drugs.

A Public Interest Litigation in Karnataka High Court has resulted in an order dated 12-11-2002 which stops the Government from implementing the price control regime of the Pharmaceutical Policy-2002. Government has filed a Special Leave Petition in the Supreme Court against the order of the Karnataka High Court.